

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2388  
ANSWERED ON:23.08.2013  
DISTRIBUTION OF NUTRITIONAL MEALS .  
Das Shri Ram Sundar;Karwariya Shri Kapil Muni

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether cases of alleged corruption/irregularities/black marketing in the distribution of nutritional meal under the Integrated Child Development Services (ICDS) Scheme have come to the notice of the Government recently;
- (b) if so, the details thereof along with the action taken thereon, State/UT-wise;
- (c) the details of the norms for distribution of nutritional meals received from various sources;
- (d) whether the Government proposes to undertake any study to review the existing system of distribution of nutritional meal through Anganwadi Centres under ICDS Scheme; and
- (e) if so, the details thereof ?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)& (b): Integrated Child Development Services (ICDS) is a Centrally Sponsored Scheme implemented by the States/ UTs. The States/ UTs are responsible for procurement, preparation and management/ distribution of supplementary nutrition. Any complaint of corruption/ irregularity/ black marketing in the distribution of nutritional meal received by the Government of India is referred to the concerned State/ UT for action and report.

During the last one year, 27 complaints have been received containing allegations of irregularities in distribution/ management of Supplementary Nutrition Programme (SNP) under ICDS Scheme. These complaints pertain to State Govt. of Chattisgarh (2), Delhi (1), Rajasthan (3), Assam (1), Maharashtra (4), Haryana (1), Bihar (2), Madhya Pradesh (1), Orissa (1), Uttar Pradesh (11). All these complaints have been forwarded to the respective State Governments for action and report. Report in one case has since been received.

(c): Under the Scheme children below six years of age and pregnant and lactating mothers are provided supplementary nutrition, in accordance with guidelines issued by Government of India on 24-2-2009 and duly endorsed by the Apex Court vide its Order dated 22-4-2009. The details of the norms for distribution of nutritional meals under SNP prescribed for various categories of beneficiaries is given below:

Feeding and nutritional norms:

Age group	Type of food	Calories	Protein
	(Kcal)	(gm)	
6 months to 3 years	Take Home Ration (THR) in the form of Micronutrient Fortified Food and /or Energy-dense Food	500	12-15

Severely under-weight children	THR in small frequent meals to the child	800	20-25
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Children 3 to 6 years	Morning snack and Hot cooked meal	500	12-15
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Severely	Morning snack,	800	20-25
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under- weight children and/or dense  
Hot cooked meal and Micronutrient Fortified Food Energy-dense  
Food as THR

Pregnant and Lactating mothers  
Take Home Ration (THR) 600 18-20

To meet the requirements of the guidelines, the States provide the supplementary nutrition as per the recipes developed by them in consultation with the experts, the local preferences, availability etc.

(d) & (e): There is no such proposal under consideration to undertake any specific study to review the existing system of distribution of nutritional meals through Anganwadi Centres under ICDS Scheme.